

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

CUSTOMS APPEAL NO. 346 OF 2012

(Arising out of Order-in-Original No.11/2011-(ST)-Commr. dt.09.02.2011 passed by Commissioner of Customs, Central Excise & Service Tax, Guntur)

Krishnapatnam Port Company Ltd

Krishnapatnam Port, D.No.8-4-36/3, Doctors Colony,
Pedawaltair, Visakhapatnam, AP – 530 017

.....Appellant

VERSUS

**Commissioner of Central Tax,
Guntur - GST**

CR Buildings, Kannavarithota,
Guntur, Andhra Pradesh – 522 004

.....Respondent

APPEARANCE:

None for the Appellant

Shri V.R. Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER No. A/30010/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**